

MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION

(Department of Food and Public Distribution)

NOTIFICATION

New Delhi, the 25th March, 2003

G.S.R. 241(E).—In exercise of the powers conferred by Section 9 of the Sugar Development Fund Act, 1982 (4 of 1982), the Central Government hereby makes the following rules further to amend the Sugar Development Fund Rules, 1983, namely:—

1. (1) These rules may be called the Sugar Development Fund (Second Amendment) Rules, 2003.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Sugar Development Fund Rules, 1983, in Sub-rule (3) of Rule 19, for the proviso, the following proviso and explanation shall be submitted, namely:—

“Provided that the share of each occupier shall be determined on the basis of production of the sugar undertaking in a particular sugar year and the stock of sugar held with that sugar undertaking on a particular day and such other criterion.”

Explanation:—In this sub-rule, the expression “a particular day” means the date of share determination made on or after the commencement of 2002—2003 sugar year or such year in which buffer stock is created.

[F. No. 1-5/2003-SDF]

R. P. BHAGARIA, Director

Note:—The principal rules were published in the Gazette of India vide number GSR 752(E) dated 28-9-1983 and subsequently amended vide:—

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| (i) GSR 87(E) dated 20-12-1984; | (viii) GSR 656(E) dated 21-11-1997; |
| (ii) GSR 138(E) dated 14-11-1985; | (ix) GSR 91(E) dated 12-2-2001; |
| (iii) GSR 551(E) dated 6-5-1988; | (x) GSR 886(E) dated 6-12-2001; |
| (iv) GSR 235(E) dated 24-4-1991; | (xi) GSR 443(E) dated 21-6-2002; |
| (v) GSR 441(E) dated 28-4-1992; | (xii) GSR 584(E) dated 19-8-2002; and |
| (vi) GSR 435(E) dated 6-5-1994; | (xiii) GSR 67(E) dated 29-1-2003; |
| (vii) GSR 27(E) dated 12-1-1996; | |